

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (DB) No.535 of 2023

Arising Out of PS. Case No.-38 Year-2018 Thana- BABUBARHI District- Madhubani

Ghanshyam Paswan, S/O Musan Paswan, R/O Village- Baunsi, P.S-
Babubarhi, Distt.- Madhubani.

... .. Appellant/s

Versus

1. The State of Bihar
2. Md. Slauddin, S/O Md. Isha Ansari, R/O Baunsi, P.S- Babu Barhi, Distt.-
Madhubani.
3. Khtija Khatun @ Khjida Khatun, W/O Md. Mubarak, R/O Baunsi, P.S-
Babu Barhi, Distt.- Madhubani.
4. Md. Mubarak, S/O Abdul Wanki, R/O Baunsi, P.S- Babu Barhi, Distt.-
Madhubani.
5. Md. Ehtesham, S/O Md. Naim, R/O Baunsi, P.S- Babu Barhi, Distt.-
Madhubani.

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Gajanan Mishra, Advocate
For the Respondent/s : Mr. Abhimanyu Sharma, APP

CORAM: HONOURABLE MR. JUSTICE ASHUTOSH KUMAR
and
HONOURABLE MR. JUSTICE JITENDRA KUMAR
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE ASHUTOSH KUMAR)

12 22-07-2024 Inadvertently, the name of the deceased in

paragraph No. 64 of the judgment dated 06.05.2024

passed in Cr. Appeal (DB) No. 535 of 2023 has wrongly

been stated as Binod Kumar in place of Bipin Kumar.

2. Let it be read as Bipin Kumar.



3. The judgment stands modified to the extent indicated above.

(Ashutosh Kumar, J)

(Jitendra Kumar, J)

Sauravkrsinha/
Rajesh-

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